

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

UNSTARRED QUESTION NO. 2207

TO BE ANSWERED ON THURSDAY, THE 16.12.2021

Reservation in Judiciary

2207. SHRI K. SOMAPRASAD:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government is of the view that statutory reservation for SC/ST is not applicable in the selection of Judges in High Court and in the Supreme Court, if so, the details thereof;
- (b) if not, whether steps will be taken by Government to comply with the reservation for SC/ST in the Judiciary; and
- (c) whether Government is willing to consult with the collegium of Supreme Court in the matter of reservation of SC/ST In Judiciary?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJU)

(a) to (c) : Appointment of Judges of the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. However, the Government has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.
